



2026:AHC:17255

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 46052 of 2025

Virendra Kumar Nigam

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Manoj Kumar, Saurabh Raj
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.2 to decide the recall application dated 19.03.2010 filed in Old Case No.512/513 of 2001 New Case No.1892 of 2023, Computerized Case No.T202305310201892 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid application strictly in accordance with law most expeditiously and preferably within a period of four months but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 22, 2026

Pramod Tripathi